

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:3003  
ANSWERED ON:10.08.2000  
VACANCY BASED ROSTER  
BALIRAM;SURESH PASI

**Will the Minister of POWER be pleased to state:**

- (a) whether the vacancy based rosters can operate only till such time the representation of persons belonging to the reserved categories reaches the prescribed percentage of reservation;
- (b) if so, the categories of Class I, II, III and IV where post based rosters have been introduced in place of vacancy based rosters under your Ministry and its undertakings; and
- (c) the reasons for introducing post based rosters in place of vacancy based rosters in those categories of services?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER ( SHRIMATI JAYAWANTI MEHTA )

(a) to (c) : The post-based rosters have been introduced in place of the vacancy based rosters as per the directives contained in the Department of Personnel and Training's Office Memorandum No.36012/2/96-Estt. (Res) dated 2.7.1997. The post-based roster is a mechanism to ensure that the reserved categories get their due share of posts upto the prescribed percentages of reservation for the concerned categories in line with the principles enunciated in the Supreme Court Judgement in R.K. Sabharwal case.

As a result, all the organisations including PSUs except Bhakra Beas Management Board (which follows Punjab State Government's reservation rules) under the administrative control of Ministry of Power have introduced post based reservation rosters in Groups A, B, C and D services.